
(2019) 12 P&H CK 0302

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 37546 Of 2019

Raj Kumar

APPELLANT

Vs

Haryana Urban Development Authority And Others

RESPONDENT

Date of Decision : 24-12-2019

Acts Referred:

Citation : (2019) 12 P&H CK 0302

Hon'ble Judges : Gurvinder Singh Gill, J; Girish Agnihotri, J

Bench : Division Bench

Advocate : Shubhankar Baweja

Final Decision : Disposed Of

Judgement

Gurvinder Singh Gill, J

1. Today, at the very outset the learned counsel for the petitioner submits that he restricts his prayer for issuance of a direction to respondent No. 1 and 2 to consider and to pass appropriate orders with regard to his legal notice dated 22.11.2019 (Annexure P-9) in accordance with law.

2. Having heard the learned counsel for the petitioner, the petition is disposed of with a direction to respondents No. 1 and 2 to consider legal notice dated 22.11.2019 (Annexure P-9) in accordance with law and to pass appropriate orders thereupon expeditiously, preferably within a period of one month from today.

3. Since the apprehension of the petitioner is that the authorities concerned are proceeding to allot a plot to his co-owner i.e. respondent No. 3, as against the policy of the Government as per which all the co-owners are to be jointly allotted a plot, therefore, it is ordered that no such allotment be made till any decision is taken on the legal notice dated 22.11.2019 (Annexure P-9).